

SHRI S. C. SAMANTA : I introduce the Bill.

a Bill further to amend the Constitution of India."

The motion was adopted.

GIFT TAX (AMENDMENT) BILL*

SHRI SURAJ BHAN : I introduce the Bill.

(Amendment of sections 22, 23, etc.)

SHRI S. C. SAMANTA (Tamluk) : I move for leave to introduce a Bill further to amend the Gift Tax Act, 1958.

15 05 hrs.

CONSTITUTION (AMENDMENT) BILL—Contd.

MR. DEPUTY-SPEAKER : The question is :

(Amendment of articles 32 and 226) by Shri Tenneti Viswanatham

"That leave be granted to introduce a Bill further to amend the Gift Tax Act, 1958."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill.

MR. DEPUTY-SPEAKER : We shall take up further consideration of the Bill moved by Shri Tenneti Viswanatham on the 19th December, 1969. One hour was allotted and 33 minutes had been taken. 27 minutes are left. Shri Narayana Rao was on his legs ; he is now absent. Shri Kunte.

COMPANIES (AMENDMENT) BILL*

SHRI DATTATRAYA KUNTE (Kolaba) : This is a very simple Bill...

(Insertion of new section 43 B and Amendment of sections 224, 237, etc.)

SHRI PRAKASH VIR SHASTRI

(Hapur) : If it is simple, then why speak on it ?

SHRI S. C. SAMANTA (Tamluk) : I move for leave to introduce a Bill further to amend the Companies Act, 1956.

SHRI DATTATRAYA KUNTE : It may be a simple Bill but there are certain things which have to be brought to the notice of Members like my hon. friend. It is a simple Bill and there is no complication involved. All the same, if the Constitution were not so amended, the litigant would unfortunately suffer, as has happened as a result of the recent decision of the Supreme Court given in the year 1968. You will find from the Statement of Objects and Reasons that there also it was a majority judgment, three judges supporting one stand and two judges supporting the other stand which we are trying to take here.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

SHRI S. C. SAMANTA : I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 330 and 332)

SHRI SURAJ BHAN (Ambala) : I move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce

This Bill seeks to modify articles 32 and 226 of the Constitution in such a way that it should be possible for any litigant to get the advantage of these articles, where he has through some mistake not been able to take advantage of the provisions in time. After all, this is a case where delay should be excused. That is all that is being suggested. In the Limitation Act, we have provisions where for proper reasons delay is excused

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